

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1031/2003
MA 906/2003

New Delhi, this the 25th day of April, 2003

Hon'ble Sh. Shanker Raju, Member (J)

1. Sh. Nand Kishore
S/o Sh. Ram Prasad
Hospital Attendant
Under Chief Medical Supdt.
Northern Railway, New Delhi.
2. Sh. Harjinder Singh
S/o Sh. Bachan Singh
Hospital Attendant
Under Chief Medical Supdt.
Northern Railway, New Delhi.
3. Sh. Surinder Singh
S/o Sh. Bhajan Singh
Hospital Attendant
Under Chief Medical Supdt.
Northern Railway, New Delhi.
4. Sh. Bhim Prasad
S/o Sh. Ram Chander
Hospital Attendant
Under Chief Medical Supdt.
Northern Railway, New Delhi.
5. Sh. Daya Prakash
S/o Sh. Raj Singh
O.T.A.
Under Chief Medical Supdt.
Northern Railway, New Delhi.
6. Sh. Jagdish Prasad
S/o Sh. Chander Bhan
Safaiwala,
Under Chief Health Inspector
Northern Railway
Delhi Kishan Ganj.
7. Sh. Kewal Kumar
S/o Sh. Charan Dass
Helper Khalasi
Under C.W.S.
Delhi.
8. Sh. Attar Singh
S/o Sh. Ramji Lal
Malaria Khalasi
Under Chief Health Inspector
Northern Railway, Delhi Kishan Ganj..
9. Sh. Kalyan Singh
S/o Sh. Pal Singh
Hospital Attendant
Under Senior D.M.O.
Shahdara, Delhi.

10. Pushkar Raj Singh
S/o Sh. Chamu Singh
Hospital Attendant
Under Senior D.M.O.
Northern Railway
Ghaziabad.

...Applicants

(By Advocate Sh. Amit Anand)

V E R S U S

1. Union of India through
the General Manager
Northern Railway
Baroda House, New Delhi.
2. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.
3. Chief Health Inspector (Malaria)
Northern Railway
Divl Hospital
New Delhi.

...Respondents

O R D E R (ORAL)

By Shri Shanker Raju,

Heard Sh. Amit Anand, Id. counsel for the applicants.

2. Claim of the applicants is to pay the arrears of salary before grant of temporary status. Similar claim was allowed by the High Court of Delhi in CWP 5247/97 in Ram Prasad Vs. UOI decided on 27-10-99. Following the aforesaid ratio, Co-ordinate Bench of this Tribunal in OA 2224/02 by an order dated 23-8-2002 passed similar directions which was consistently followed in several OAs including OA 2610/2002.

3. As the applicants are similarly circumstanced, ends of justice would be met, if the present OA is disposed of with directions to respondents to treat this OA as a supplementary representation of applicants and consider in accord of payments to the applicants in the light of the

decision of the High Court and of this Tribunal within two months from the date of receipt of a copy of this order.

4. If the applicants are still aggrieved, they are at liberty to redress their grievance in accordance with law.

5. Let a copy of this order alongwith a copy of this OA be sent to the respondents.

S. Raju

(SHANKER RAJU)
MEMBER (J)

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OA disposed of SD 25/3/97
Jnt MPA for EOT